

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-02-2024 AT 10:30 AM**

IA(IBC) 308/2024 in CP(IB) No.299/7/HDB/2018
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Punjab National Bank
(erstwhile Oriental Bank of Commerce)

...Financial Creditor

VS

NCS Sugars Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 308/2024

Learned Counsle Mr. Y. Suryanarayana, for applicant present physically. Mr. K Sivalingam, Resolution Professional present through Video Conference. This is an application filed by the Resolution Professional. Matter passed over. Matter called again. Heard learned counsel for the applicant in part. For continuation, matter adjourned to 19.02.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)